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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

C.P.NO.115 of 1998 in RA.No.38 of 1997
in OA.No.248 of 1996.

DATE OF ORDER: 2-3-2000.

Between:

P.Nageswara Rao.

..Applicant

and

1. General Manager,
South Central Railway,
Secunderabad.
2. Dr.K.Rajarajeswari,
Medical Director,
S.C.Railway Hospital, Secunderabad.
3. Medical Branch, Rail Nilayam,
S.C.Railway, Secunderabad.

..Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.P.Vittal

COUNSEL FOR THE RESPONDENTS : Mr.J.R.Gopal Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

None for the Applicant.

Heard Mr.J.R.Gopal Rao, learned Standing Counsel for the
Respondents.

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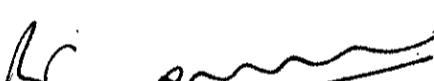
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2. The direction given in the RA reads as follows:-

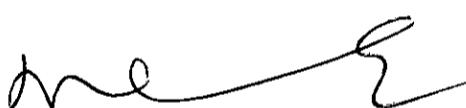
"In view of the above said arguments, the respondents are directed to take note of para-1 of the circular dated 6-7-1995 and consider the claim of the applicant for reimbursement of his medical expenses."

3. The respondents today produced the reply in Letter No.HQ/MD/139/RI, dated 24-4-1998 addressed to the applicant in pursuance of the direction given in the RA.

4. Hence, the Order has been complied with. The CP is closed.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

213100


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: this the 2nd day of March, 2000

Dictated in the Open Court

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